

1	2	3	4
13.	Haryana	1,42,792	33,05,610
14.	Himachal Pradesh	47,397	9,99,317
15.	Jammu and Kashmir	29,638	4,50,681
16.	Jharkhand	1,08,516	20,39,111
17.	Karnataka	2,21,531	48,55,043
18.	Kerala	1,26,902	27,17,547
19.	Lakshadweep	161	1,712
20.	Madhya Pradesh	4,70,043	85,59,842
21.	Maharashtra	2,26,043	49,65,209
22.	Manipur	4,701	1,04,013
23.	Meghalaya	0	0
24.	Mizoram	4,155	90,636
25.	Nagaland	267	6,027
26.	Odisha	5	158
27.	Puducherry	2,541	61,467
28.	Punjab	87,373	18,32,072
29.	Rajasthan	3,31,652	65,73,966
30.	Sikkim	1,046	17,766
31.	Tamil Nadu	0	0
32.	Telangana	0	0
33.	Tripura	6,929	1,15,532
34.	Uttar Pradesh	4,66,280	96,22,368
35.	Uttarakhand	35,474	7,54,289
36.	West Bengal	92,493	21,85,260
TOTAL		31,73,905	6,40,72,061

Juveniles in Jammu and Kashmir jails

2714. SHRI NAZIR AHMED LAWAY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state

(a) whether the juveniles are incarcerated in different jails of Jammu and Kashmir (J&K);

(b) if so, the number and nature of cases against juveniles pending in all the courts of that State;

(c) what efforts have been made by Government for delivering justice to them;

(d) whether there are rehabilitation centres for juveniles in the State;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) As per data furnished by the State Government of Jammu and Kashmir, to National Crime Record Bureau (NCRB), for the report 'Prison Statistics India', no under trial is reported in age group of 16-18 year as on 31st December, 2016. Further, as per data furnished by the State of Jammu and Kashmir for the annual report 'Crime in India', to NCRB, a total of 198 cases were registered against juveniles in State of Jammu and Kashmir, in which 319 juveniles were apprehended during 2016 and 76 cases against juveniles were pending disposal at the end of year 2016.

(c) The State Government of Jammu and Kashmir has enacted Jammu and Kashmir Juvenile Justice (Care and Protection of Children) Act, 2013 (JJ Act, 2013). Individual below 18 years of age are treated as children for the purpose of this Act. Special care and protection has been provided for the children in conflict with law, under the said Act.

(d) to (e) Section 9 of the JJ Act, 2013, of Jammu and Kashmir provides that the Government may establish and maintain either by itself or under an agreement with voluntary organizations, observation homes in every district or a group of districts or each division of the State for the temporary reception of any juvenile in conflict with law during the pendency of any inquiry regarding them under the Act. Section 10 (1) provides for Special Homes and says that the Government may establish and maintain either by itself or under an agreement with voluntary organizations, special homes in every district or a group of districts or each division of the State for reception and rehabilitation of juvenile in conflict with law under the Act.

The detail of number of observation homes, special homes including place of safety for children in conflict with law in Jammu and Kashmir which are being funded under Child Protection Services of Government of India on the recommendation of Jammu and Kashmir is as under:—

Observation Home	Beneficiary	Special Home	Beneficiary	Observation cum Special Home	Place of Safety	Beneficiary
6	334	2	110	0	0	0

(f) Question does not arise.

Establishment of Anganwadi-cum-Creches

2715. MIR MOHAMMAD FAYAZ: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of Anganwadi-cum-Creches established during the last three years, State-wise; and

(b) the number of children benefited from the scheme, so far, State-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The State-wise number of Anganwadi-cum-Creches sanctioned during Twelfth Five Year Plan is given in the Statement-I (See below). Anganwadi-cum-Creche was one of the components of the restructured Integrated Child Development Services (ICDS) Scheme approved during the XII Five Year Plan.

(b) The number of children (6 months – 6 years) who availed various services available under the ICDS scheme is given in the Statement-II (*See* below). The number of children who availed the services of Anganwadi-cum-Creche is included in these numbers. No separate data of children who benefited from Anganwadi-cum-Creche is maintained by this Ministry.

Statement-I

AWCS cum Creche approved in 2013-14 under ICDS Scheme

Sl.No.	State/UTs	No. of Anganwadi cum Creche
	Major Head 3601	
1.	Andhra Pradesh	1000
2.	Bihar	1375
3.	Chhattisgarh	400
4.	Goa	0
5.	Gujrat	100
6.	Haryana	389
7.	Himachal Pradesh	283